



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 29th of December, 2017

SRO 537 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of notification SRO 194 dated 20-06-2016, the Government hereby appoint Ms. Jahan Ara, Advocate as Additional Public Prosecutor for a period of one year for the Court of Additional District and Sessions Judge, TADA/POTA, Srinagar on terms and conditions as laid down in Government Order No. No.1907-LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Dated: 29 -12-2017.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Srinagar.
5. Additional District and Sessions Judge, TADA/POTA, Srinagar.
6. Deputy Commissioner, Srinagar.
7. Director Litigation, Kashmir.
8. Sr. Superintendent of Police, Srinagar.
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Ms. Jahan Ara, Additional Public Prosecutor, TADA/POTA, Srinagar.
14. Shri Afaq Ashai, Advocate. He is requested to hand over all the records pertaining to the office of Additional Public Prosecutor, TADA/POTA, Srinagar to Ms. Jahan Ara.
15. SRO section, Department of LJ&PA (w. 7. s. c).
16. Concerned file.

Ashish Gupta
29.12.17
(Ashish Gupta)
Deputy Legal Remembrancer